

ITEM NO.6

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 17390/2024

[Arising out of impugned final judgment and order dated 29-11-2024 in MCRC No. 46089/2024 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

PRAKASH & ANR.

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(IA No. 286953/2024 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 17370/2024 (II-A)

(IA No. 286738/2024 - EXEMPTION FROM FILING O.T. AND IA No. 286736/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 280/2025 (II-A)

Date : 28-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Suyash Mohan Guru, Adv.
Mr. Hindesh Pal, Adv.
Mr. Himanshu Tiwari, Adv.
Ms. Niti Richhariya, AOR
Mr. Adarsh Chamoli, Adv.

For Respondent(s) :Mr. V.V.V. Pattabhiram, D.A.G.
Ms. Mrinal Gopal Elker, AOR
Mr. Amit Sharma, Adv.
Mr. Shruti Verma, Adv.
Mr. Aditya Chaudhary, Adv.

Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Ibad Mushtaq, Adv.
Ms. Akanksha Rai, Adv.
Ms. Gurneet Kaur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A request has been made on behalf of wife of the deceased praying for a week's time to file a short affidavit, although she is not a party before this Court despite the fact that she had appeared before the High Court and her submissions have been noted.

In view of the above, we permit her to be impleaded in these petitions as respondent and grant one week's time to file affidavit.

List the matter again on 07.03.2025.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILY)
COURT MASTER